

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:30
ANSWERED ON:01.12.2004
AYURVEDIC INDIAN MEDICINAL SYSTEM
Kusmaria Dr. Ramkrishna

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to promote Ayurvedic/Indian Medicinal System in the country;
- (b) if so, the funds allocated for this purpose during the years 2002,2003 and 2004, year-wise ;
- (c) whether any separate authority has been created/is being created for promoting manufacture of Ayurvedic medicines;
- (d) if so, the details thereof; and
- (e) the break-up of schemes launched and the ongoing ones for this purpose?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) & (b): The very mandate of the Department of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) is to promote and propagate the development of Indian Systems of Medicine which includes Ayurveda. The funds that were allocated originally for the Deptt. of AYUSH during the years 2002,2003&2004 are as follows:-

(Rs. In Crores)

	PLAN	NON-PLAN
2002	150.00	50.86
2003	150.00	51.47
2004	181.00	52.76

(c) to ((e): No separate authority is being created for promoting manufacture of Ayurvedic medicines. However, a public sector manufacturing unit i.e. Indian Medicine Pharmaceuticals Corporation Ltd., (IMPCL) under the Department of AYUSH has been engaged in commercial production of Ayurvedic and Unani drugs since June, 1983. The Central Government holds 51% share in the IMPCL with the remaining 49% belonging to the Government of Uttranchal. This joint holding company produces a number of medicines which are mainly being supplied to Government hospitals and dispensaries including the CGHS.

The Central Government is also implementing a Scheme to provide incentives for creation of in-house quality control laboratories and infrastructure to comply with the GMP provisions. Manufacturers of ayurvedic drugs are given subsidy to the extent of 10% of their investment subject to the maximum of Rs.3 lakhs under this Scheme.